

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT AND POVERTY ALLEVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:1501

ANSWERED ON:27.11.2001

ZONAL SYSTEM FOR WATCHING ENCROACHMENT

GANGASANDRA SIDDAPPA BASAVARAJ;GOWDAR MALLIKARJUNAPPA;IQBAL AHMED SARADGI;MARGARET ALVA;Y.S. VIVEKANANDA REDDY

**Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:**

- (a) whether the introduction of Zonal system is considered by the Union Government for watching any kind of encroachment and violation of building laws;
- (b) if so, whether the concerned officers will be held responsible in respect of their jurisdiction;
- (c) if so, the details thereof;
- (d) the States and Union Territories where this system is being planned at the initial stage;
- (e) whether this system is likely to be introduced in all the States;
- (f) if so, whether the Union Government propose to discuss the implementation of this system with the State Governments;
- (g) if so, the details thereof; and
- (h) the time by which the final decision is likely to be taken by the Union Government in this regard?

**Answer**

MINISTER OF STATE FOR URBAN DEVELOPMENT & POVERTY ALLEVIATION ( SHRI BANDARU DATTATREYA )

(a) to (h): No, Sir. The Union Government has no proposal to introduce Zonal System. In terms of Article 243-W of the Constitution read with Entry No.1 in the Twelfth Schedule, Urban Planning including Town Planning is a State subject. Introduction of a Zonal system is, therefore, the responsibility of the State Governments.